

LOK SABHA

BULLETIN-PART II (General Information relating to Parliamentary and other matters)

Nos. 7826-7834]

[Thursday, January 18, 2024/ Pausha 28, 1945 (Saka)

No. 7826

Table Office

Time for giving notices under Rule 377 for the week commencing Wednesday, 31 January 2024

Members are informed that notices for raising matters under Rule 377 for the week commencing Wednesday, 31 January 2024 shall be entertained from 1000 hrs. on **Wednesday, 24 January, 2024.**

The notices received between 1000 hrs. and 1030 hrs. on **Wednesday, 24 January, 2024** shall be deemed to have been received at the same point of time and these shall be balloted to determine the inter-se priority of Members. Notices received subsequently shall be arranged in accordance with the date and time of receipt.

Members are informed that, owing to Address of President to both Houses of Parliament Assembled together on 31.01.2024 and Presentation of Interim Union Budget on 01.02.2024, Matters under Rule 377 shall not be taken up on 31.01.2024 and 01.02.2024. Matters under Rule 377 shall be taken up in Lok Sabha from 2 February, 2024.

A member is permitted to raise not more than one matter during a week. Besides, the notice should not raise more than one issue.

Members are requested to give a suitable subject/heading to the matter to be raised under Rule 377.

Members are further requested to give the text of the matter alongwith the notice.

Special attention of members is invited to the provisions of Rule 377A(i) and (v) which state that in order that a notice may be admissible, it shall inter alia satisfy the following conditions :-

377A (i)	-	it shall not refer to a matter which is not primarily the concern of the Government of India;
377A(v)	-	it shall not contain arguments, inferences, ironical expressions, imputations, epithets or defamatory statements.

Accordingly, notices attracting the above provisions shall be non-admissible.

Kind cooperation of Members in this regard is solicited.
